

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001**  
**Phone: 011- 23753942 Fax- 23753923**

**Petition No. 181/GT/2019**

**Dated: 3.12.2020**

To

Additional General Manager (Commercial),  
NTPC Limited, NTPC Bhawan,  
Scope Complex, 7, Institutional Area,  
Lodhi Road, New Delhi-110 003

Sir,

Subject: Petition for approval of tariff of Gadawara Super Thermal Power Station (2x800 MW) for the period from anticipated Date of Commercial Operation of Unit 1 (i.e. 30.4.2019) to 30.3.2024.

---

With reference to the above mentioned subject, I am directed to request you to furnish the following information on affidavit, with advance copy to the Respondents on or before **17.12.2020**:

- (i) Status of actual COD of both the Units along with revised tariff forms based on status of COD along with the latest available information/ particulars;
- (ii) Details in respect of foreign loans applicable to the said project as per format below:

Date of Drawl	Lender Name	Drawl			Repayment			ROI*	ER (considered on date of interest payment)	Closing ER	Applicable withholding Tax rate	ER (considered for withholding tax)
		Foreign Currency	ER	INR	Foreign Currency	ER	INR					

\*Details of interest resets since date of drawl shall also be included.

- (iii) Details in respect of domestic loans applicable to the project as per format below:

Date of Drawl	Lender Name	Drawl	Repayment	ROI*

\*Details of interest resets since date of drawl shall also be included.

- (iv) Detailed calculation of Interest During Construction (IDC), clearly mentioning IDC up to Scheduled COD and from the scheduled COD to the anticipated/ actual COD along with editable soft copy with formula & linkages. Also, enclose documentary evidence in support of the above;
- (v) Calculation of FERV:

(vi) Form-13 has been submitted only for year 2019-20 (30.4.2019 to 31.3.2020), Revised Form-13 for the period 2019- 24, shall be submitted.

2. The Respondents, who shall file their replies by **24.12.2020**, with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before **31.12.2020**. The due date for filing the additional information and reply/rejoinder should be strictly complied with and no extension of time shall be granted for any reason.

Yours sincerely

*Sd/-*

(B. Sreekumar)  
Deputy Chief (Law)

**Copy to:**

All Respondents